के निर्माण के लिए कोई पक्के नियम नहीं बनाए जा सकते। इसमें संदेह नहीं कि इनकी व्यवस्था करना वांछनीय है, परन्तु ऐसा होना बहुत सी बातों पर निर्भर होता है। जिनमें सड़कों के वर्तमान नैट-वर्क से तटबंधों की दूरी, भूतल पर जमीन की किस्म, सुरक्षित क्षत्र की महत्ता और इस उद्देश्य के लिए संसाधनों की उपलब्धता, जो सबसे अधिक महत्वपूर्ण बात है, आदि बातें शामिल हैं। चूंकि इस कार्य पर बहुत अधिक राशि व्यय होती है इसलिए अब तक तटबंधों पर पक्की सड़कों के निर्माण की प्रैक्टिस नहीं रही है यद्यपि सामान्यत: तटबंधों को इतना चौड़ा बनाया जाता है कि वे निरीक्षण एवं सर्विस सड़कों का काम दे सकें, जिन पर गाड़ियों का यातायात हो सके। बिहार की राज्य सरकार ने सूचित किया है कि चूंकि तटबंधों का ऊपरी मार्ग स्वयं ही सर्विस-रोड का काम देता है इस लिए तटबंधों पर पक्की सड़कों के लिए अलग से कोई व्यवस्था नहीं है। महानन्दा तटबंध की ऊपरी सतह 4.8 मीटर से 7.6 मीटर तक चौड़ी है जो सर्विस-रोड के वास्ते पर्याप्त है। फिलहाल का तटबंध पर ब्लैक-टोपिंग सहित नियमित सड़क के निर्माण का कोई कार्यक्रम नहीं है।

Subsidy for tube-wells and bore-wells

*216. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government have included bore-wells and tube-wells also under minor irrigation;

(b) if so, whether the Government are giving subsidy for these wells as in the case of digging open wells; and

(c) the amount set apart for this during this year?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir; both wells and tube-wells form important items of the Minor irrigation Programme.

(b) Subsidies are made available for wells and tube-wells (including pump-sets) in the States of Bihar, Gujarat, Madhya Pradesh, Maharashtra, Orissa, Tamil Nadu, Tripura, U.P. and West Bengal from the State Plan provisions. In addition subsidies are also available for these works from the Central sector programmes such as Small Farmers Development Agencies, Drought Prone Areas Programme, Integrated Tribal Development Programme and Command Area Development Programme.

(c) The total amount of subsidy expected to be available from the State Plan provisions for wells (including tube-wells and pump-sets) during the current year is estimated as Rs. 2.00 crores. In addition an amount of Rs. 45 crores is expected to be released under the Small Farmers Development Agencies. This will include about 30 to 40 per cent of the total amount as subsidy for wells (including pump-sets). Besides some subsidies will also be available from the Central sector programmes of Drought Prone Areas Programme, Integrated Tribal Development Programme and Command Area Development Programme.

राजस्थान में टिड्डियों का विनाश करने के लिए चौकियां

*217. श्री नवाब सिंह चौहान : : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में पाकिस्तान की सीमा पर टिड्डियों का विनाश करने के लिये कितनी चौकियां बनी हुई हैं ; और

(ख) इन चौकियों पर क्या-क्या काम होता है और टिड्डयों के विनाश के लिये क्या सामग्री प्रयोग में लाई जाती है ?

कृषि और सिचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) भारत सरकार ने मरुस्थली टिड्डियों की गतिविधियों पर नगरानी रखने के लिए भारत के अनुसूचित मरु क्षेत्र में 34 चौकियों की स्थापना की है। इनमें से 9 चौकियां राजस्थान में भारत-पाकिस्तान की सीमा के साथ-साथ स्थित हैं।

(ख) चौकी के कर्मचारी कीटों की संख्या का अनुमान लगाने के लिए वर्ष भर अपने क्षेत्राधिकार क्षेत्र के मरुस्थलों का लगातार सर्वेक्षण करते रहते हैं और आवश्यकतानुसार नियंत्रण संबंधी उचित कार्यवाही करते हैं। कीटों का विनाश करने के लिए बी० एच० सी० तथा डायलड्रीन या मलाथियन कीटनाशी औषधियों का छिड़काव किया जाता है।

Requirement of clearance certificate by Research fellows visiting abroad

*218. PROF. P. G. MAVALANKAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether scholars, academicians and research fellows from abroad visiting India, and their counterpart from India visiting foreign lands are required by law to obtain permission and clearance certificate from the Government of India; if so, when was such a regulation put into effect and the reasons thereof;

(b) the number of Indian and Foreign academic personnel permitted and not permitted for such visits during the years 1975, 1976 and 1977; and

(c) whether Government propose to radically rethink on this whole policy and practice and if so, when and how?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Provisions of the Passport (Entry into India) Act, 1920 and Rules made thereunder apply to all foreign nationals including academicians, scholars and research fellows visiting India. Similarly all persons departing from India have to comply with the relevant provisions of the Passports Act, 1967. In addition, the relevant provision of the Foreign Contribution (Regulation) Act, 1976 apply to their visits abroad, to the extent they involve acceptance of Contribution and hospitality from foreign sources.

2. Besides, according to the instructions issued by the Government of India from time to time since 1955 visits abroad of teachers of Indian Universities and recognized Educational Institutions for attending International Conferences/Seminars etc. require prior approval of the Government of India in cases where the invitations provide International travel with or without local hospitality. However, no permission would be necessary in cases where the invitations are for attending Conferences or Seminars organised by the United Nations and its specialized agencies, provided such invitations are routed through Government's channel. Also where invitation is received by a teacher for participation in Conference/Seminar and the entire expenditure is to be met by the University/recognised Educational Institution or Government or a Statutory authority or the teacher himself, the Vice-Chancellor or the Head of the Institution concerned may give necessary permission, under information to the Central Government. These instructions were issued for the following reasons:—

(1) to ensure that the visit abroad is genuine;